

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC. VII-120/2003/11642/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the nd 2 December, 2023.

Sub: **Casual Leave.**

Ref:- Your letter No.MACT/GLP/2023/1639, dtd. 21.11.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 30.11.2023, alongwith station leave permission, with the official vehicle, at own cost, from the evening of 29.11.2023, till the morning of 01.12.2023.** The District and Sessions Judge, Goalpara and, in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-
JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-120/2003/11643-11644/A, dated , 02-12-23

Copy to:

1. The District and Sessions Judge, Goalpara.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

Sd/-
JT. REGISTRAR (VIGILANCE)
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